

CENTRAL INFORMATION COMMISSION
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Decision No. CIC/SG/A/2009/001132/3903
Appeal No. CIC/SG/A/2009/001132

Relevant Facts emerging from the Appeal:

Appellant : Mr.Chand Singh
S/o Late Chhelu Ram,
1625-E, Dhansa Bus Stand,
Najafgarh,
New Delhi-43.

Respondent : Mr. Y.V.V.J. Rajeshkharan
ADM(SW) & PIO
Govt. of N.C.T. of Delhi
Office of the PIO/ADM (SW)
Old Terminal Tax Building, Kapashera,
New Delhi-110037.

RTI application filed on : 06/01/2009
PIO replied : 02/04/2009
First appeal filed on : 29/01/2009
First Appellate Authority order : 13/04/2009
Second Appeal received on : 30/04/2009

Information sought: -

Intimate whether the law interpreted by the Hon'ble High Court of Delhi that residents plots in extended abadi would be covered by the provisions of Delhi Land Reforms Acts is so far as violation of Sec.33 are concerned in Judgement reported as WP(C)-titled as R.F.A. (OS) 49 of 1999 M.S.Yadav Vs. Jagmal is being followed or not while granting the NOC for transfer of land.

Reply of PIO:

The Appellant received a reply from the PIO after 3 months, but appellant was not satisfied with the PIO's reply.

Grounds for First Appeal:

The Ld. PIO failed to furnish the information within the time as stipulated by law.

Order of the First Appellate Authority:

"The consider view of the undersigned is that as per Tehsildar (Notification), the information has been supplied on time within a period of 30 days. Necessary records were produced in this regard."

Grounds for Second Appeal:

The PIO has furnished a vague reply and not in the time as stipulated by law.

Relevant Facts emerging during Hearing:

The following were present

Appellant: Mr.Chand Singh

Respondent: Mr. Surender Singh on behalf of PIO Mr. Y.V.V.J. Rajeshkharan

The appellant had not sought information as defined Under Section 2(f) of the RTI Act.

Decision:

The appeal is dismissed.

The appellant had not sought information as defined Under Section 2(f) of the RTI Act.

This decision is announced in open chamber.

Notice of this decision be given free of cost to the parties.

Any information in compliance with this order will be provided free cost as per Section 7(1) of RTI Ac.

Shailesh Gandhi
Information Commissioner
29 June 2009

(In any correspondence on this decision, mentioned the complete decision number.)

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